

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 783 of 2020

IN THE MATTER OF:

Oase Asia Pacific Pte Ltd.

...Appellant.

Versus

Axis Bank Ltd. & Ors.

...Respondents.

Present:

**For Appellant: Ms. Anjali Sharma and Mr. Devrajan Raman,
and Deepak Bastha, Advocates.**

**For Respondent: Mr. Aakarshan Sahay and Mr. Nakul Sachdeva,
Advocates for R-1.**

**Ms. Kriti Kalyani and Mr. Sumesh Dhawan(RP),
Mr. Ameya Gokhale, Ms. Salonee Kulkarni,
Mr. Sagar Dhawan, Advocates for R-2&R-3.**

ORDER
(Virtual Mode)

16.03.2021 There is a clerical error in Para 3 of the Judgment of this Tribunal in Company Appeal (AT) (Insolvency) No. 783 of 2020 passed on 26th February, 2021. In 8th line of Paragraph 3, for the words “this Tribunal” substituted “NCLT”. We do the correction accordingly.

Registry to upload copy with correction.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./nn.